

available. However, 8913 Agricultural graduates and 959 Agricultural post-graduates were on the live register of various Employment Exchanges in the country as on 31st December, 1973.

(b) Position regarding Agricultural graduates and post-graduates on the live register of the Employment Exchanges as on 31st December, 1971, 31st December, 1972 and 31st December 1973 is given below, which is self-explanatory:—

Date	Agri. graduates (No.)	Agri. post graduate (No.)	Total (No.)
31-12-1971 .	7,325	682	8,007
31-12-1972 .	9,092	810	9,902
31-12-1973	8,913	959	9,872

(c) and (d). The information is being collected and will be laid on the Table of the Sabha shortly.

**Technical and Scientific posts lying vacant in I.C.A.R.**

2268, SHRI DHAMANKAR. Will the Minister of AGRICULTURE be pleased to state:

(a) whether a good number of technical and scientific posts are still lying vacant in I.C.A.R.;

(b) if so, the extent of vacancies of senior and junior scientist level which need to be filled; and

(c) steps taken/proposed to ensure expeditious recruitment of the scientific/research personnel?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE):  
(a) to (c). Information regarding the

exact number of scientific and technical posts vacant at present in the ICAR (including Research Institutes) is not readily available. However, according to information collected earlier, about 1200 such posts were vacant, out of which 426 posts were (in the pay scale of Rs 700—1250 (pre-revised) and above and the remaining 774 were in the pay-scales of Rs. 400—950, Rs. 350—900 and Rs. 325—575 (all pre-revised). Consequent upon the Government of India decisions on the re-organisation of the ICAR, an Agricultural Scientists' Recruitment Board has been set up generally for filling up senior scientific and technical posts and the Directors of the Research Institutes have been authorised to make appointments to scientific and technical posts in accordance with the recruitment procedure prescribed for the purpose. As per available information, the ASRB and almost all the Research Institutes have already advertised the vacant posts coming within their purview. In a number of cases, selections have also been made. Action for making selections for the remaining posts is in progress.

**Allotment of Quarters to Government Employees**

2269 SHRI SHANKAR DEV. Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the total number of all categories of Government accommodation in Delhi which are rented out at the prescribed concessional rent to Ministers, M.P.s., Government officers and all other Government employees;

(b) the total number of Government quarters which are allotted, Ministry-wise, to each of its different categories of employees in Delhi;

(c) the average monthly rent which is charged for each type of such accommodation;

(d) the total number of Government employees in each of different categories who have applied for Government accommodation but have not yet been allotted the same along with the number of years since when they have been kept in the waiting list, and

(e) when Government propose or hope to provide Government accommodation to those referred to in part (d) above?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA) (a) The total number of residential units from the general pool, including those placed at the disposal of other Departments M P's pool and the Hotels under the control of the Directorate of Estates, which stand allotted to such categories of persons on licence fee at normal rates is 45 348

(b) Allotment of accommodation from the general pool to eligible Government servants is made on the basis of the emoluments drawn by them and their dates of priority. Allotment is not made Ministry-wise and no statistical data in regard to the quarters allotted Ministry-wise are maintained

(c) The average monthly licence fee charged for a single unit in each category of accommodation is as under—

Type	Average monthly licence fee	Rate
I	Rs 17 15	Under FR 45 A
II	25 45	Pooled standard licence fee under FR 45-A
III	39 05	
IV	57 80	
V	102.40	
VI	135 00	
VII	221 00	
VIII	383 00	
M P's Pool (without 25% rebate)	80 35	fee under FR 45 A Pooled rent under FR 45-A of 1955
Hostel accommodation	97 70	Ad hoc rate

(d) Applications for allotment of accommodation from the general pool are invited on a restricted basis in different types keeping in view the vacancies likely to become available during the particular allotment year. The number of applications pending out of the applications received on restricted basis for the allotment year beginning from 1st September, 1972 for allotment of accommodation in different types and the dates of priority covered are as under —

Type	No of application pending	Dates of priority covered as on 6-8-1974
I	1,436	29-1-1957
II	9 614	19-2-1953
III	1,596	7-6-1948
IV	2,550	27-1-1943
V	443	21-5-1962
VI	139	17 8 1964
VII	339	17-11-1963
VIII	94	15-1-1972
Hostel	1,051	} Single suite—1952 } Double suite—1959

In the case of officers entitled to type IV and below, date of priority is determined from the date an officer continuously holds an appointment under the Central/State Government. In the case of officers entitled to type V and above the date of priority is reckoned from the date an officer continuously draws emoluments in respect of a particular type on a post under the Central/State Government in their case the total length of service put in by them is not taken into consideration

(e) It is Government's intention to achieve 75 per cent satisfaction in Delhi. However, due to financial strin-

agency, it cannot be stated at this as to when this target can be achieved.

**Auction of Car Parking Places in Connaught Place, New Delhi**

2270. SARDAR SWARAN SINGH SOKHI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether New Delhi Municipal Authority has invited tenders or is going to auction different car parking places in Connaught Place, New Delhi to private contractors shortly resulting in throwing out of job hundreds of people employed by A.A.U.I. for the last twenty years who would have to starve with their families in these hard days; and

(b) if so, what steps Government propose to take for alternative employment for these employees likely to be thrown out of jobs?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) New Delhi Municipal Committee have invited tenders for letting out Car Parking lots. However, the question of throwing hundreds of people out of job does not arise as A.A.U.I. are free to send their offers according to the rates and the same will be considered by N.D.M.C.

(b). Does not arise.

**Allotment of Plots of Land to Members of Parliament**

2271. SARDAR SWARAN SINGH SOKHI: Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 51 on the 23rd July, 1973 regarding Members of Parliament eligible for getting land for residen-

tial purposes in Delhi, New Delhi and state:

(a) whether the Members of Parliament who applied for the land in the middle of the year 1971 have not been allotted the land by the D.D.A.; and

(b) if so, the names of the Members of Parliament whose applications are pending and approximate time for the allotment of plots in individual case?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) and (b). The information is being collected and will be laid on the Table of the House.

**Meeting of President, N D M C. with Welfare Associations of New Delhi**

2272 SHRI RHAGIRATH BHANWAR: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the President, New Delhi Municipal Committee had convened a meeting of the office bearers of various Welfare Associations in New Delhi recently;

(b) if so, the main grievances of these Associations;

(c) what action has been taken by the New Delhi Municipal Committee on those grievances; and

(d) whether such meetings will be held regularly in future?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) Yes, Sir.

(b) The main grievances of the Welfare Associations were, provision of better public conveniences, road